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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2227/1998

New Delhi, this 9th day of February, 1999

Hon'ble Shri T.N. Bhat, Member(J)
Hon'ble Shri S.P. Biswas, Member(A)

Akshay Kumar Pradhan
K-2077, Chittaranjan Park
New Delhi-110 019

... Applicant

(By Advocates Ms. Janani with Ms. Ruksana Choudhary)

versus

Union of India, through

1. Secretary
Ministry of Agriculture
Krishi Bhavan, New Delhi

2. Chairman
Agricultural Scientists
Recruitment Board
Krishi Anusandhan Bhavan
Pusa, New Delhi

... Respondents

(By Advocate Shri N.S. Dalal)

ORDER

Hon'ble Shri S.P. Biswas

1. In this application filed on 12.11.98, the applicant seeks a direction to the respondents to call him for interview for the post of Principal Scientist (Biotechnology), to which he applied in response to an advertisement dated 21.3.1998. This Tribunal by an interim order dated 8.12.98 directed the respondents not to fill up the post till next date of hearing. The case of the applicant is that he fulfills all the conditions required for the post and therefore he should have been called for the interview.

2. Respondents have filed their reply opposing the ~~the~~ claim of the applicant on the ground that he

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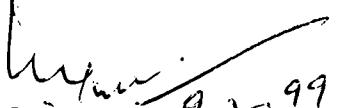
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does not come within the zone of consideration as also does not fulfill the requirements of the post, particularly essential qualification at Sl. No.(11). However, in terms of the interim order passed by this Tribunal the applicant has been provisionally interviewed. The respondents have also furnished the departmental file on this matter. We find that the respondents have thoroughly screened the applications of all those who have applied for the post in question but found that the applicant does not possess requisite qualifications/experience for the post, as prescribed in the recruitment rules. Pursuant to our interim order passed by this Tribunal on 13.11.98, the applicant's case was re-examined by the respondents with reference to fulfilling qualifications as stipulated in the advertisement dated 21.3.98. It is seen that the applicant was a Research Fellow from 1989 to 1996 (Rs. 13527/- being the last salary) and Sr. Research Scientist from 1996 till date (Rs.14250). The applicant has himself shown as Research Associate in TERI from 1986-89 and has not mentioned any pay scale/salary. The perusal of the records reveal that while working as Research Associate Fellow and Sr. Research Scientist at **Tata Energy Research and Centre for Genetics/** Institute/New Delhi, the applicant has been getting consolidated salary in both the organisations. That probably is the reason he has not mentioned the scale of pay for the relevant period. The

applicant has claimed 15 years of research experience including 3 years of Ph.D. He has also included the experience of Research Associate at TERI for 3 years from 1986-89. Records reveal that such an experience are not being taken into consideration for computing the experience of any substantial position. On this ground, the applicant's case, on reconsideration, was rejected.

3. In view of the details aforesaid, nothing survives in this application requiring further consideration. The O.A. is, therefore, dismissed at the admission stage but without any order as to costs.


(S.P. Biswas)
Member(A)


9.2.99
(T.N. Bhat)
Member(J)

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